

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT)(Ins) No. 452 of 2019**

**IN THE MATTER OF:**

**Sunil Choudhary**

**...Appellant**

**Versus**

**Hubergroup India Pvt. Ltd. & Anr.**

**...Respondents**

**Present**

**For Appellant:           Mr. Nikhilesh Kumar, Advocate**

**For Respondent:        Mr. Milind Sharma, Advocate**

**ORDER**

**16.07.2019**       It is informed that the parties have settled the matter. They have reached the settlement on 15<sup>th</sup> July, 2019 in the presence of the 'Interim Resolution Professional' and the 'Committee of Creditors' has not yet been constituted. In the facts and circumstances, we allow the parties to file 'Terms of Settlement' within a week. In the meantime, let notice be issued by Speed Post on 2<sup>nd</sup> Respondent (Resolution Professional). Requisite along with process fee, if not filed, be filed by 17<sup>th</sup> July, 2019. *Dasti* service is permitted.

Place the case 'for orders' on **29<sup>th</sup> July, 2019**.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Kanthi Narahari]  
Member (Technical)

ns/sk/